

**GOVERNMENT OF INDIA
RAILWAYS
LOK SABHA**

UNSTARRED QUESTION NO:1584

ANSWERED ON:22.03.2012

LAND ENCROACHMENT

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Will the Minister of RAILWAYS be pleased to state:

- (a) whether the Railways propose to amend Public Premises (Eviction of Unauthorized Occupants) Act and the Railway Act and set up a task force to address the problem of encroachments/ /trespassing on railway land/track;
- (b) if so, the details thereof;
- (c) the number of cases of encroachment and trespassing reported in the country during the last three years, State-wise, including Uttar Pradesh alongwith the action taken thereon;
- (d) the number of persons evicted from such encroachments during the last three years, State-wise/zone-wise;
- (e) whether certain officials have been found guilty of dereliction of their duties in checking such encroachment; and
- (f) if so, the details thereof and the action taken thereon by the Railways?

Answer

MINISTER OF STATE IN THE MINISTRY OF RAILWAYS (SHRI K.H. MUNIYAPPA)

(a) & (b): No, Madam

(c) & (d): Indian Railways have approximately 4.31 lakh hectare of land, out of which about 981 hectare of land, which constitutes 0.23% of total land holding, is under encroachments. Railways do not maintain data on encroachments state-wise. However, Zone-wise position of encroachment at present is appended. There are about 1,34,841 number of encroachments as on 31.03.2011 including that in the State of Uttar Pradesh. Approximately 5336 nos. of encroachments have been removed during the last three years. Railways are engaged in continuous exercise to protect railway land/property from encroachments by providing boundary walls, fencing, tree plantation, etc. at vulnerable locations.

(e) & (f): No case of Railway officials of dereliction of duty on their part has been reported so far.